

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.115/Del/2017  
Assessment Year : 2011-12**

**Bharat Kumar Arora,  
E-90, Ashok Vihar,  
Phase-I,,  
New Delhi- 110052  
PAN : AAKPA8332K**

(Appellant)

**Vs. Jt. Commissioner of Income Tax,  
Range-19, (At present Range-34)  
Civic Centre,  
New Delhi**

(Respondent)

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **03.03.2021**

Date of pronouncement : **03.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-12, New Delhi, dated 18.10.2016.

2. The learned counsel for the assessee, vide its letter dated 22.02.2021, received by hand', has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the

tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 3<sup>rd</sup> March, 2021.

Sd/-

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*Binita*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi